

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 101**

**IA(I.B.C)/530(CH)2024**

**In**

**CP (IB) No. 141 /Chd/Pb/2022**  
**(Dismissed on 08.02.2024)**

**IN THE MATTER OF:**

**Chhote Lal Pandit**

...

**Petitioner**

**Under Section: 94(1), 60(5), IBC 2016**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Mr. A. S. Likhari, Advocate.

**For the RP** : Mr. Puru Gupta, Advocate.

**ORDER**

**IA(I.B.C)/530(CH)2024**

Heard the submissions made by the Ld. counsel for the Applicant. Ld. counsel for the Resolution Professional is also present at the time of hearing of the matter. The application seeking setting aside the ex-parte order dated 08.02.2024 is not yet listed, therefore, list this matter on 22.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

May 6, 2024

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